

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 387 of
T. A. No. 199 2

DATE OF DECISION 20-3-1992

C Chathukutty _____ Applicant(s)

Mr MR Rajendran Nair _____ Advocate for the Applicant (s)

Versus

The Supdt. of Post Offices _____ Respondent(s)
Badagara Division & another

Mr KA Cherian, ACGSC _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Hon'ble Shri SP Mukerji, V.C.)

We have heard the learned counsel for the parties on this application in which the applicant, who has been working as Extra Departmental Branch Post Master (EDBPM), Mannankavu Post Office continuously for six years has approached this Tribunal apprehending the termination of his services as the regular incumbent in whose vacancy the applicant was appointed has been ordered to be reinstated in OA-658/90. When the case was taken up today on admission, the learned counsel for the respondents on the basis of the instructions received from the Department, indicated that at present there is no proposal to

terminate the applicant's services. The learned counsel for the applicant indicated that the application may be closed on the basis of this statement, provided the applicant's services are not terminated except in accordance with law with particular reference to Chapter V-A of the Industrial Disputes Act.

2. In the above circumstances, we admit the application and dispose of the same with the direction that the services of the applicant shall not be terminated, if at all except in accordance with law with particular reference to Chapter V-A of the Industrial Disputes Act.


(AV HARIDASAN)
JUDICIAL MEMBER


(SP MUKERJI)
VICE CHAIRMAN

20-3-1992

trs